

12.15 hrs.

## PAPER LAID ON THE TABLE

## NOTIFICATION UNDER REPRESENTATION OF PEOPLE ACT.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : I beg to lay on the Table a copy of Notification No. S.O. 372(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 1972 making certain amendment in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Kerala, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-3465/72.]

PARLIAMENTARY COMMITTEES  
—SUMMARY OF WORK

SECRETARY: Sir, I lay on the Table a copy of the "Parliamentary Committees—Summary of Work" pertaining to the period March, 1971 to May, 1972.

12.16 hrs.

## MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Income-tax (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 17th August, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at

its sitting held on the 21st August, 1972, agreed without any amendment to the Public Debt (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 17th August, 1972."

## SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to present a statement showing Supplementary Demands for grants in respect of the Budget (General) for 1972-73.

12.17 hrs.

RE: INCIDENTS AT SHAHDARA—  
Contd.

श्री जगन्नाथराव जोशी : अध्यक्ष महोदय, माननीय राजबहादुर कुछ कहना चाहते थे।

SHRI JYOTIRMOY BOSU: We are the elected representatives of the people here, and we are coming here to do our duty to the people. We are not here to watch a circus show. . .

MR SPEAKER: He did not do his duty yesterday. We know it. I have to inform the House. . .

SHRI JYOTIRMOY BOSU: I am very sorry:

अध्यक्ष महोदय : शॉर कमें में कोई बात नहीं बनती।

श्री इन्द्रजीत गुप्त : मिनिस्टर साहब कुछ कहना चाहते हैं।

अध्यक्ष महोदय : मुझ पता नहीं कि वह क्या कहना चाहते हैं।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I would certainly convey your ruling to the hon. Minister concerned that he should make a factual statement tomorrow. If the House be so pleased, he is also prepared to accept a short notice question tomorrow.

**SHRI JYOTIRMOY BOSU :** Why not a motion under rule 184? (*Interruptions*).

**SHRI RAJ BAHADUR :** I shall convey your ruling to him that he has to make a factual statement either this afternoon or tomorrow morning. We can go further and we can ask him to accept a short notice question also and if there are any questions he may answer them.

**SHRI JAGANATHARAO JOSHI :** Why not a calling-attention-notice?

**SHRI INDRAJIT GUPTA :** What is wrong with a calling-attention-notice?

**SHRI JYOTIRMOY BOSU :** It is a shameful thing that. . .

**MR. SPEAKER :** Nothing will go on record, if any hon. Member speaks without my permission.

**SHRI JYOTIRMOY BOSU :** I want your permission to make a submission. You had thought the subject to be important enough to be put before the House in the shape of an adjournment motion so that the House could have an opportunity to discuss it. We thank you for that and for what you had done yesterday. But, now, do you realise, Sir, that after that, the atrocities committed by the police in the afternoon have added fuel to the fire, and today you do not even consider it fit enough for a substantive motion. . .

**MR. SPEAKER :** The House has already given its decision on it.

**SHRI RAJ BAHADUR :** We have already said that the hon. Minister concerned will make a statement about it.

**SHRI JYOTIRMOY BOSU :** What is your ruling, Sir, on the point that I had raised?

**MR. SPEAKER :** There is no question of ruling. The House has already rejected the adjournment motion. After that, there can be no scope for anything else.

**SHRI JYOTIRMOY BOSU :** There is another motion now.

**MR. SPEAKER :** I have already allowed the short notice question, and a factual statement in reply to that will come tomorrow. And hon. Members can ask any number of questions.

**SHRI S. M. BANERJEE :** On a point of order.

**MR. SPEAKER :** Point of order on what?

**SHRI S. M. BANERJEE :** A point of order on the particular ruling. . .

**MR. SPEAKER :** This is no ruling. I have just informed hon. Members that the decision was taken yesterday and it was not accepted. That is no ruling. Therefore, there is no point of order.

**SHRI S. M. BANERJEE :** You have just said that you have allowed a short notice question. My submission is that a short notice question cannot be allowed by the Speaker, but it has to be allowed by the hon. Minister. . .

**MR. SPEAKER :** It is we who send it to the hon. Minister. We do not send it if it is not relevant, and then it does not go to the hon. Minister at all.

**SHRI JYOTIRMOY BOSU :** We express our resentment at the attitude shown by you.

**MR. SPEAKER :** Let him not make up for his slips yesterday on this issue. I do not allow it.

**SHRI SAMAR GUHA :** On a point of order. . .

**MR. SPEAKER :** I am on my legs. There can be no point of order while I am standing.

12.20 hrs.

#### CONVICTION OF MEMBERS

**MR. SPEAKER :** I have to inform the House that I have received the following wireless message dated 21st August, 1972 from the District Magistrate, Moradabad :

"Shri Virendra Agarwala, Member, Lok Sabha, was arrested for violation of section 144, Criminal Procedure Code today, at Moradabad, under orders of the District Magistrate. Case tried and convicted under sec. 188, Indian Penal Code, to undergo imprisonment till rising of Court by Magistrate, Moradabad, and released after serving sentence".